

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.06
I.A No. 361/2023 in
C.P. (IB) No.06/BB/2018**

IN THE MATTER OF:

M/s. Reliance Nippon Life Asset Management Ltd., ... Petitioner
Vs.
M/s. BCIL Redearth Developers India Pvt. Ltd., ... Respondent

Order under Section 7 of I & B Code, 2016

Order delivered on 16.07.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant in I.A No.361/2023 : Shri Hemanth Rao
For Respondent : Shri Prakash Kumar

ORDER

I.A. No.361/2023

1. Heard the Ld. Counsel for the Applicant and Learned Counsel for the Respondent.
2. It is stated by the Applicant Counsel that payment has not been made by the SRA in accordance with the resolution plan and inspite of the direction given by this Tribunal vide order dated 27.03.2024 and 23.04.2024, also no compliance has been filed. It is contended by the Applicant Counsel that they have received an affidavit from the Respondent. Further, as mentioned in the order dated 23.04.2024, the Applicant Counsel has agreed that the payment of Rs. 12,29,736/- has been made, however, the total outstanding amount exceeds more than Rs.1 crores.
3. Therefore, a final opportunity is granted to the Respondents to make payments within ten days and to file compliance affidavit with specific details for payment made before the next date of hearing; failing which the matter will be taken up for hearing. List on **29.07.2024**

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

Gayathri

**Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)**